



2026:AHC:25120-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 1896 of 1985

Ashok And Others

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Kamal Krishan, Madan Singh
Counsel for Respondent(s)	:	A.G.A.

Court No. - 48

**HON'BLE CHANDRA DHARI SINGH, J.
HON'BLE DEVENDRA SINGH-I, J.**

1. In compliance of order dated 16.01.2026, Mr. Ashish Tiwari, learned A.G.A. has received instructions. The said instructions has been placed before this Court, which is taken on record.
2. Perusal of instructions shows that the appellant no. 3 namely Saiku Patel s/o Ram Prasad Patel @ Nanka has died on 06.01.2026.
3. Taking into consideration the aforesaid instructions, the instant criminal appeal qua appellant no. 3 Saiku Patel stands abated.
4. Vide order dated 10.08.2018 passed by the co-ordinate Bench of this Court, the instant criminal appeal qua appellant nos. 1 and 2 namely Ashok and Malloo was abated.
5. Accordingly, the instant criminal appeal stands abated qua all the appellants.

February 5, 2026
Saurabh

(Devendra Singh-I,J.) (Chandra Dhari Singh,J.)